

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**FRIDAY, THE THIRTEENTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**I.A. NO. 1 OF 2024**

**IN**

**ARBITRATION APPLICATION NO: 14 OF 2019**

**Between:**

1. Sri.Gogineni Gowtham, S/o G. Satyanarayana Aged about 57 years, Occ: Business R/o H.No.8-2-319/B/B1, Navodaya Colony Road No.14, Banjara Hills Hyderabad.
2. Smt.Gogineni Padmavathi, W/o G. Gowtham Aged about 56 years, Occ: Business R/o H.No.8-2-319/B/B1, Navodaya Colony Road No.14, Banjara Hills Hyderabad.
3. Sri.Datla Srinivas Subramanya Varma, S/o D.V.K. Raju Aged about 57 years, Occ: Business R/o Flat No.G2, Prudent Pranathi Apartments Plot No.74, Aswani Layout, Jubilee Hills Hyderabad.

**... Petitioners/ APPLICANTS**

**AND**

1. M/s. AVANI INFRA DEVELOPERS, Office at H.No.1/4/71/3A, Plot No.84 Flat No.202, Brundavan Colony, Street No.8, Habsiguda Hyderabad - 500 007, present address H.No.2-2-647/A/23 Saibaba Colony, Bagh Amberpet, Shivam Road, Hyderabad - 500 013. Rep.by its Managing Partner/Authorized Signatory Sri.K. Lakshminarasimha Rao S/o K. Chakradhara Rao Aged about 45 years, Occupation Business R/o H.No.2-2-18/30/A and A1, Flat No.302, Royal Habitat Apartments, Durgabai Deshmukh Colony, Indraprasth Colony, Amberpet, Hyderabad - 500 013
2. Sri.K. Lakshminarasimha Rao, S/o K. Chakradhara Rao Aged about 45 years, Occupation: Business H.No.2-2-18/30/A and A1, Flat No.302, Royal Habitat Apartments, Durga Bai Deshmukh Colony, Indraprasth Colony, Amberpet, , Hyderabad - 500 013
3. Sri G. Pingali Reddy S/o G. Pratap Reddy Aged about 45 years, Occupation Business R/o Plot No.220, Rock Town Colony, L.B. Nagar Hyderabad.-500074.

**...RESPONDENTS**

Interlocutory Application Under Section 29 (A) of Arbitration and Conciliation Act, 1996 read with Sec. 151 of CPC praying that in the

circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to extend further time to conclude the arbitration proceedings.

**Counsel for the Petitioners: Ms. PADMAJA GADIRAJU**

**Counsel for the Respondents: SRI M. PURUSHOTHAMA CHARYULU**

**The Court made the following ORDER:**

**Ms. Padmaja Gadiraju, learned counsel for the applicants.**

**Mr. Purushothama Charyulu, learned counsel for the respondents.**

On account of pendency of I.A.No.2 of 2024, the mandate of the Arbitrator has expired on 12-07-2024. The same is extended by a further period of four (04) months.

Accordingly, I.A. No. 1 of 2024 is allowed.

**Sd/- M. VIJAYA BHASKER**  
**JOINT REGISTRAR**

1/TRUE COPY

SECTION OFFICER

To

1. The Hon'ble Sri Justice C.V. Ramulu (retired) H.No. 2-2-18/31 (A-23) Durgabai Deshmukh Colony, Bagh Amberpet, Hyderabad -13 (By Special Messenger)
2. One CC to Ms. Padmaja Gadiraju, Advocate (OPUC)
3. One CC to Sri Purushothama Charyulu, Advocate (OPUC)
4. Two C.D.Copies

Kg

HIGH COURT

DATED:13/09/2024



ORDER

I.A. NO. 1 OF 2024

IN

ARB.APPLICATION No.14 of 2019

ALLOWING THE I.A. NO. 1 OF 2024

*Copies  
Fr  
19/9/24*